

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.110  
**CP(IB)/112(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Roop Dyes & Intermediates  
(Partnership Firm)

.....Applicant

V/s

.....Respondent

Lalit Bachh Raj Jain Personal Guarantor of suruchi Processors  
Pvt Ltd

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None

For the Respondent : Mr. Atul Sharma, Advocate

**ORDER**

Despite repeated calls, none has appeared on behalf of the applicant to press this application.

On perusal of the order sheets, it is reflected that, from the last two consecutive dated i.e. 12.02.2024, & 11.03.2024, no one has appeared on behalf of the applicant. Further, despite the notice issued by the Registry of this Tribunal to the applicant on 12.02.2024, in the matter. Hence, a service report was filed, which was served upon the applicant on 26.02.2024. It seems that the applicant has lost interest in pursuing the present matter.

Accordingly, **CP (IB)/112(AHM) 2022** is dismissed in default.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**